

HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

ABSTRACT

PUBLIC SERVICES – A.P.J.M.S – Chief Administrative Officers of District Courts (Category – 1) – Transfers and Postings – Ordered.

ROC.No. 2736/2017 - C.1.

Dt.03-01-2018

NOTIFICATION No. 01/2018. C -1.

The High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 28(3) of the A.P. Judicial Ministerial Service Rules, 2003 and as per the G.O.Ms.No.100 Law (LA & J Home Courts. D) Department, dt.08-08-2013 and all other powers enabling thereto, is pleased to order the following **transfers and postings: -**

I

Smt. P. Madhavi, Paper Promotee from the Unit of the District Judge, Nalgonda, is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of cases under SC/ST (POA) Act, 1989-cum- V Additional District & Sessions Court, Sangareddy (Post kept vacant).

Smt. M. Satyavani, Paper Promotee from the Unit of the District Judge, Nalgonda, is transferred and posted as Chief Administrative Officer, Special Sessions Court for fast tracking the cases relating to Atrocities against Women at Sangareddy. (Post kept vacant).

Sri K. Satyakishore Reddy, Chief Administrative Officer, Family Court-cum-IV Additional District & Sessions Court, Adilabad, is transferred and posted as Chief Administrative Officer, Principal District Court, Medak at Sangareddy vice Sri K. Prabhudas transferred.

Sri K. Prabhudas, Chief Administrative Officer, Principal District Court, Medak at Sangareddy, is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989-cum-VIII Addl. District & Sessions Court, Nizamabad. (Post kept vacant).

Sri M. Suryanarayana, Chief Administrative Officer, Family Court-cum-Additional District & Sessions Court, Nizamabad, is transferred and posted as Chief Administrative Officer, Court of Addl. MSJ to deal with Jubilee Hills Car Bomb Blast case-cum-Addl. Family Court-cum-XXIII Addl. Chief Judge, City Civil Court, Hyderabad.(Post kept vacant).

Sri P.Surender, Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989, Nalgonda, is transferred and posted as Chief Administrative Officer, XXV Addl. Chief Judge's Court, City Civil Court, Hyderabad (Post kept vacant).

- i) Smt. P. Madhavi, Smt. M. Satyavani, Sri K. Satyakishore Reddy, Sri K. Prabhudas, Sri M. Suryanarayana and Sri P. Surender shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judges, Nalgonda, Adilabad, Medak at Sangareddy and Nizamabad are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

II

Sri B.D. Sundaresan, Chief Administrative Officer, Principal District Court, West Godavari at Eluru, is transferred and posted as Chief Administrative Officer, Principal District Court, Chittoor (Post kept vacant).

- i) Sri B.D.Sundaresan shall handover charge of his post to the Senior Superintendent / immediate junior of his court immediately on receipt of these orders and take charge of his new post.
- ii) The District Judge, West Godavari at Eluru, is hereby directed to relieve the individual forthwith on receipt of these orders to enable him to join in his new post and report compliance.

The Unit Officers concerned are hereby directed not to entertain any application for leave from the individual concerned. The above individuals are also hereby informed that representation for retention in the present post or any change in the above postings will not be entertained.

The Unit Officers are further directed to send the joining reports of the individuals to this Registry.

Note: S/Sri K. Satyakishore Reddy, Sri M. Suryanarayana, Sri P. Surender and Sri B.D. Sundaresan, Chief Administrative Officers, are not entitled to draw T.A. and D.A. etc., since they are transferred at their request.

RD 31/18
REGISTRAR (ADMN.).

To

1. The **Individuals (Through the concerned Unit Heads)**.
2. The Chief Judge, City Civil Court, Hyderabad.
3. The Metropolitan Sessions Judge, Hyderabad.
4. The District Judges, Nalgonda, Adilabad, Medak at Sangareddy and Nizamabad (State of Telangana).
5. The District Judges, Chittoor and West Godavari at Eluru. (State of A.P.)
6. The Special Sessions Judge for trial of cases under SC/ST (POA) Act, 1989-cum- V Additional District & Sessions Judge, Sangareddy, Medak District.

7. The Special Sessions Judge for fast tracking the cases relating to Atrocities against Women at Sangareddy.
8. The Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989-cum-VIII Addl. District & Sessions Judge, Nizamabad.
9. The Judge, Family Court-cum-Additional District & Sessions Judge, Nizamabad.
10. The Judge, Family Court-cum-IV Additional District & Sessions Judge, Adilabad
11. Court of Addl. Metropolitan Sessions Judge to deal with Jubilee Hills Car Bomb Blast case-cum-Additional Family Judge-cum-XXIII Additional Chief Judge, City Civil Court, Hyderabad.
12. The Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989, Nalgonda.
13. XXV Addl. Chief Judge's Court, City Civil Court, Hyderabad.
14. The Pay and Accounts Officer, Hyderabad, State of Telangana.
15. The District Treasury Officers, Chittoor and West Godavari at Eluru. (State of A.P.).
16. The District Treasury Officers, Nalgonda, Adilabad, Medak at Sangareddy and Nizamabad (State of Telangana).
17. The Registrar (IT)-cum-Central Project Coordinator, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, with a request to direct the concerned to upload the Notification in the High Court's Website.

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<http://hc.tap.nic.in>